

National Company Law Tribunal

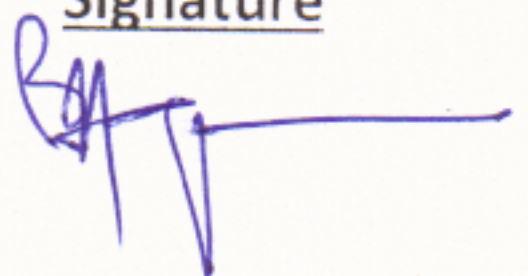
Allahabad Bench


CP NO. 14/ND/2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

NAME OF THE COMPANY: Tej Kumari Book Depot Pvt Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 397/398 of the Companies Act of 1956

Sl. NO.	Name	Designation	Representation	Signature
1.	Zeyaul Haque.	Adv.	Petitioner	
2.				

1>	R. P. Agarwal	Adv	Respondent	
2>	Rajesh Inamdar	Adv		
3>	Abhishek Shrivastava	Adv		

CP No. 14/ND/2015 with CA No.203/2017

Advocate Sh. Zeyaul Haque for the petitioner company. Advocate Sh. R.P. Agarwal alongwith Sh. Rajesh Inamdar and Sh. Abhishek Shrivastava, Advocates for the respondent company.

The petitioner counsel now offers its comment on the report of the learned observer as appointed by this Court. A copy thereof be provided to the opposite counsel. The respondent counsel proposes to file an objection/reply to the comments of the petitioner on the report of the observer. Hence, time is granted.

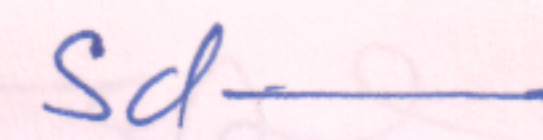
Further, argument are heard in respect of providing ^{an}the inspection of statutory documents (as maintained by the respondent company) to the petitioner and to provide an authentic copy of such documents.

Having heard the counsel, we are of the view that the petitioner should file a formal application before this Bench seeking permission for proposed inspection of the requisite/ statutory document along with a list of such documents meant for inspection. A Copy thereof also be provided to the respondent counsel and such application to be filed within a week. The petitioner further files another Company Application (CA No. 203/2017). A copy thereof be also provided to the respondent counsel. The case is fixed for the reply.

The matter be listed on 14th December, 2017.

Dated:16.11.2017

Typed by: Md. Zaid


H.P. Chaturvedi,
Member (Judicial)